

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3298**

**TO BE ANSWERED ON THE 06<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 15, 1938 (SAKA)**

**BEACON LIGHT**

**3298.        SHRIMATI SANTOSH AHLAWAT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any proposal to tighten the law for using beacon light by unauthorized persons in the country;**

**(b) if so, the details thereof;**

**(c) whether the Government has any data with regard to the action taken against the misuse of beacon light by the unauthorized persons; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) and (b) : Ministry of Road Transport & Highway (MoRTH) is considering to take action on the observations and direction of the Hon'ble Supreme Court dated 10.12.2013 in SLP(C) 25237 of 210 (Abhay Singh Vs State of Uttar Pradesh & Ors.) in consultation with the concerned Ministries.**

**MoRTH has asked all State Governments to furnish inputs on their list of dignitaries using red beacon, to ensure that the States/UTs are complying with the directions of the Supreme Court Order.**

**(c) and (d) : No such data is available centrally.**

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